

Central Administrative Tribunal  
Principal Bench, New Delhi

New Delhi : 13.7.1995.

OA 1307/91

Hon'ble Mr A.V. Haridasan, Vice Chairman (J)  
Hon'ble Mr R.K.Ahooja, Member (A)

A.N. Saxena  
R/o B-16 Baldev Park  
East Parwana Road  
Delhi. 51

...Applicant.

(Represented by Shri Ashish Kalia, proxy)

Versus

1. The Chief Commissioner Admn.  
and Commissioner Income Tax  
Delhi (i), C.R.Building,  
New Delhi.

2. The Secretary  
Ministry of Finance  
North Block  
New Delhi

3. Director of Income Tax  
(Investigation) Delhi(i)  
IVth floor, Mayur Bhavan  
New Delhi.

...Respondents.

(None)

O R D E R (oral)

Hon'ble Mr A.V.Haridasan, Vice Chairman (J)

Shri Kalia, proxy counsel, under instructions from Shri Jagjit Singh, counsel for the applicant, states that as the applicant had already expired more than 6 months back, and as the legal representatives of the applicant have not come forward to *Seeks a trial* get his substitute, the application may be closed as abated. Under the circumstances, the application abates.

*R.K.Ahooja*  
(R.KAhooja)  
Member (A)

*A.V.Haridasan*  
(A.V.Haridasan)  
Vice Chairman (J)